

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.506/94.

Dt. of Decision is 04-03-97.

Chintala Adinarayana

.. Applicant.

Vs

1. The Sr.Member (Personnel),
New Delhi-1.
2. The Chief General Manager,
Telecommunications, AP Circle,
Abids, Hyderabad-1.
3. The Director, Telecommunications,
A.P.(North), Visakhapatnam.
4. The Sr.Superintendent,
Telegraph Traffic Division,
Visakhapatnam-20-

.. Respondents.

Counsel for the applicant : Mr. M.P.Chandramouli

Counsel for the respondents : Mr.N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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J

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ORDER

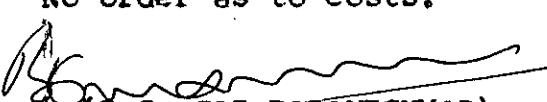
ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

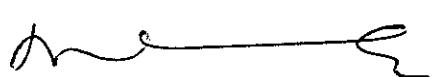
Heard Mr. M.P. Chandramouli, learned counsel for the applicant and Mr. N.V. Raghava Reddy, learned counsel for the respondents.

2. The applicant was imposed a punishment of with-holding of increment for two years. While the punishment ^{w.e.f.} is in force the applicant crossed a ~~scale~~ of crossing efficiency bar as on 1-7-86. However, he was not allowed to cross the efficiency bar on that date but he was allowed to cross after the expiry of the currency of the punishment. He represented his case to the Chief General Manager in that connection and that was rejected. He also filed a revision petition before the Telecom Board on 14-6-90. It is stated that ~~that~~ revision petition is still pending.

3. This OA is filed praying for a direction to the respondents that to refix the basic pay of the applicant at a stage of Rs. 620/- in the scale of pay of Rs. 425-640/- w.e.f., 1-7-86 with all consequential benefits.

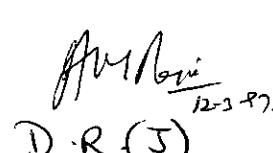
4. When the OA was heard for some length of time, the learned counsel for the applicant submitted that he ~~would~~ ^{will} pursue his revision petition filed before the Telecom Board and in that view he submitted that he will withdraw this OA subject to the condition ~~be~~ Telecom Board. In view of the above, the OA is disposed of as withdrawn subject to the condition that the applicant is at liberty to pursue his revision petition at 14-6-90 filed before the Telecom Board. No order as to costs.


(B.S. JAI-PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 4th March 1997
(Dictated in the Open Court)

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D.R. (J)

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O.A. No. 506/94

1. The Senior Member (personnel)
Telecom Board, Bar Bhan, New Delhi.
2. The Chief General Manager, Telecommunications,
A.P. Circle, Abids, Hyderabad.
3. The Director, Telecommunications, A.P., (North),
Visakhapatnam.
4. The Superintendent, Telegraph Traffic Division.
5. One copy to Mr. M. P. Chandra Mouli, Advocate, CAR, Hyderabad.
6. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
7. One copy to D.R.(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

8 cop'd

25/3/92

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. SAI PARAMESHWAR:
M(J)

DATED: 4.3.92

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 506/94 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

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